



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Town and Country Planning
(Amendment) Bill, 2021**

(Bill No. 28 of 2021)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2021**

**The Goa Town and Country Planning
(Amendment) Bill, 2021**

(Bill No. 28 of 2021)

A

BILL

*further to amend the Goa, Daman and Diu Town
and Country Planning Act, 1974 (Act No. 21 of
1975).*

BE it enacted by the Legislative Assembly of
Goa in the Seventy-second Year of the Republic
of India as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa Town and Country Planning (Amendment) Act, 2021.

(2) It shall come into force at once.

2. **Amendment of long title.** — In the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the "principal Act"), in the long title, for the expression "Union territory of Goa, Daman and Diu", the words "State of Goa" shall be substituted.

3. **Amendment of section 1.**— In section 1 of the principal Act,—

(i) in sub-section (1), the expression "Daman and Diu" shall be omitted;

(ii) for the words "Union territory", wherever they occur, the words "State of Goa" shall be substituted.

4. Amendment of section 2.— In section 2 of the principal Act,—

(i) in clause (4), the expression “, Daman and Diu” shall be omitted;

(ii) for clause (13), the following clause shall be substituted, namely:-

“(13) “Government” means the Government of Goa;”;

(iii) clauses (30A) and (30B) shall be renumbered as clauses (30B) and (30C) respectively and before clause (30B) so renumbered, the following clause shall be inserted, namely:-

“ (30A) “State” means the State of Goa;”;

(iv) clause (31) shall be omitted;

(v) in clause (32), the expression “, Daman and Diu” shall be omitted.

5. Amendment of section 4.— In section 4 of the principal Act,—

(i) the expression “,Daman and Diu”, wherever it occurs shall be omitted;

(ii) for the words “Union territory”, the word “State” shall be substituted.

6. Amendment of sections 8, 9 and 110.— In sections 8, 9 and 110 of the principal Act, for the words “Union territory”, wherever they occur, the words “State of Goa” shall be substituted.

7. Amendment of section 44.— In section 44 of the principal Act, in sub-section (2), in clause (a), for the words “Union territory”, the word “State” shall be substituted.

8. Amendment of sections 64 and 140.— In sections 64 and 140 of the principal Act, for the words “Legislative Assembly of the Union territory” wherever they occur, the words “Legislative Assembly of Goa” shall be substituted.